

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1225**  
TO BE ANSWERED ON 28.06.2019

**ADOPTION OF ABANDONED KIDS**

1225. DR. SUKANTA MAJUMDAR:  
SHRI KHAGEN MURMU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a large number of abandoned children are girls and only a few among them are adopted every year, if so, the details thereof;
- (b) the details of the abandoned children living in Government and Non-Government shelter homes, State/UT-wise;
- (c) whether the corruption and apathy has adversely affected the adoption process in the country and has reduced it to a commercial transaction;
- (d) whether Central Adoption Resource Agency (CARA) has failed to regulate placement agencies, avoid delays and duplication of adoption process; and
- (e) the remedial steps taken by the Government in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a): At present, adoption of children is done under the Juvenile Justice (Care and Protection of Children) Act, 2015 and the Hindu Adoptions and Maintenance Act (HAMA), 1956. As per the Child Adoption Resource Information and Guidance System (CARINGS), an Online Portal, Gender-Wise details of children placed in Adoption during last three years and current year (upto 24.06.2019) are as under:

<b>Year</b>	<b>Male</b>	<b>Female</b>
2016-2017	1443	2345
2017-2018	1531	2396
2018-2019	1629	2398
2019-2020 (Upto 24.06.2019)	289	455

The data shows that the number of female children placed in Adoptions under the Juvenile Justice (Care and Protection of Children) Act, 2015 have been more as compared to the male children. A large number of domestic adoptions also happen under the Hindu Adoptions and Maintenance Act (HAMA), 1956; however the corresponding data on adoption is not available with the Ministry of Women and Child Development.

- (b): As per details available in CARINGS, a total of 6971 Orphaned/ Abandoned/ Surrendered Children are living in 488 Specialised Adoption Agencies (Government and Non-Government). Further, a total of 1706 Children are residing in the Child Care Institutions (CCIs) linked with the SAAs in CARINGS. The State-wise details of children in the Specialised Adoption Agencies (SAAs) and Child Care Institutions (CCIs) are placed at **Annexure-I & Annexure-II** respectively.
- (c): No Sir. All adoptions under the Juvenile Justice (Care and Protection of Children) Act, 2015 and Adoption Regulations, 2017 are being regulated by State Adoption Resource Agency (In-country Adoptions) and Central Adoption Resource Authority (Inter-country Adoptions).
- (d) & (e): The entire adoption procedure has been made on-line through the Child Adoption Resource Information and Guideline System which has made the system fully transparent and accessible. The Specialised Adoption Agencies (SAAs) who are found to be not complying with the Adoption Regulations, 2017 are being issued show cause notices as per Regulation 25 (3) of Adoption Regulations, 2017 after which they are either fined or their recognition is suspended/ revoked, as per the provision of Section 65(4) of the JJ Act, 2015 and Regulation 25 of the Adoption Regulations, 2017, if they are found to be violating the provisions of the Act and/or the Regulations. Further, the Government also undertakes awareness initiatives for this purpose.

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**ANNEXURE-I**

**ANNEXURE REFERRED TO IN REPLY TO PART (b) TO THE LOK SABHA UNSTARRED QUESTION NO. 1225 FOR 28.06.2019 ASKED BY DR. SUKANTA MAJUMDAR AND SHRI KHAGEN MURMU REGARDING ADOPTION OF ABANDONED KIDS.**

**STATE-WISE NUMBER OF CHILDREN AVAILABLE IN SPECIALISED ADOPTION AGENCIES (AS ON 24.06.2019)**

<b>S.No.</b>	<b>State</b>	<b>No. of SAAs</b>	<b>Male</b>	<b>Female</b>	<b>Total</b>
1	Andaman and Nicobar	2	11	14	25
2	Andhra Pradesh	14	242	354	596
3	Arunachal Pradesh	2	2	4	6
3	Assam	24	92	96	188
4	Bihar	29	100	155	255
5	Chandigarh	1	20	24	44
6	Chhattisgarh	13	96	134	230
7	Dadar and Nagar Haveli	1	0	1	1
8	Delhi	12	145	191	336
9	Goa	2	13	11	24
10	Gujarat	18	44	68	112
11	Haryana	8	73	89	162
12	Himachal Pradesh	1	8	4	12
13	Jharkhand	15	169	177	346
14	Karnataka	33	165	213	378
15	Kerala	19	41	48	89
16	Madhya Pradesh	33	233	363	596
17	Maharashtra	63	449	526	975
18	Manipur	8	31	26	57
19	Meghalaya	6	10	4	14
20	Mizoram	7	10	9	19
21	Nagaland	4	3	2	5
22	Orissa	28	218	236	454
23	Pondicherry	4	7	9	16
24	Punjab	10	113	202	315
25	Rajasthan	35	73	86	159
26	Sikkim	4	4	2	6
27	Tamil Nadu	20	110	151	261
28	Telangana	11	152	276	428
29	Tripura	9	20	40	60
30	Uttar Pradesh	18	167	243	410
31	UTTARAKHAND	8	5	9	14
31	West Bengal	26	155	223	378
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## ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) TO THE LOK SABHA UNSTARRED QUESTION NO. 1225 FOR 28.06.2019 ASKED BY DR. SUKANTA MAJUMDAR AND SHRI KHAGEN MURMU REGARDING ADOPTION OF ABANDONED KIDS

STATE-WISE DETAILS OF CHILDREN AVAILABLE IN THE CHILD CARE INSTITUTIONS (CCIs) (AS ON 19.06.2019)

S.No.	State	No. of CCIs Linked on CARING	Male	Female	Total
1	Andhra Pradesh	842	133	209	342
2	Arunachal Pradesh	9	0	1	1
3	Assam	105	49	50	99
4	Bihar	58	30	11	41
5	Chandigarh	4	0	0	0
6	Chhattisgarh	61	34	53	87
7	Delhi	87	17	61	78
8	Goa	13	0	0	0
9	Gujarat	92	10	21	31
10	Haryana	72	52	50	102
11	Himachal Pradesh	38	0	0	0
12	Jharkhand	82	0	0	0
13	Karnataka	781	26	49	75
14	Kerala	485	4	1	5
15	Madhya Pradesh	62	111	212	323
16	Maharashtra	454	23	30	53
17	Manipur	41	0	1	1
18	Meghalaya	77	5	3	8
19	Mizoram	37	5	3	8
20	Nagaland	56	0	0	0
21	Orissa	277	103	106	209
22	Pondicherry	6	3	2	5
23	Punjab	65	8	36	44
24	Rajasthan	32	1	3	4
25	Sikkim	14	0	0	0
26	Tamil Nadu	255	13	30	43
27	Telangana	234	5	16	21
28	Tripura	16	1	5	6
29	Uttar Pradesh	34	13	48	61
30	UTTARAKHAND	8	0	2	2
31	West Bengal	65	17	40	57
	<b>Total</b>	<b>4462</b>	<b>663</b>	<b>1043</b>	<b>1706</b>

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